

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD

Dated : Allahabad this the 18th day of July, 1996.

CORAM : Hon'ble Mr. S. Das Gupta, Member-A
Hon'ble Mr. T. L. Verma, Member-J

ORIGINAL APPLICATION NO. 1041 of 1995.

1. C. S. Pandey, son of Shri J.D. Pandey, working as Chargeman II (Ex D'Man) in the Opto Electronics, Factory, Dehradun, resident of New Colony, Adhoiwala Raipur Road, Dehradun.
2. M. R. Das, son of Shri N. G. Das working as Chargeman II (Ex D'Man) in O.L.F. Dehradun, resident of D-21/1, Shiv Lok Ladpur, Raipur, Dehradun.
3. A. K. Gupta son of Shri R.N. Gupta, working as a Chargeman II (Ex D'man) in O.L.F. Dehradun, resident of B-15/14, Type II O.F. Estate, Raipur, Dehradun.
4. Ajay Kumar son of Shri Ram Singh, working as a Chargeman II (Ex D'Man) in O.L.F. Dehradun, resident of Village and Post Office Kaulagarh, Dehradun.
5. R. S. Bhandari son of Shri (Late) B. S. Bhandari, working as a Chargeman II (Ex D'Man) in O.L.F. Dehradun, resident of Shiv Lok, Ladpur, Raipur, Dehradun.
6. Y.S. Tomar son of Shri Sohan Singh, working as a Chargeman II (Ex D'man) in O.L.F. Dehradun, resident of C-3/4, O.F. Estate, Raipur, Dehradun.
7. Jitender Kumar son of Shri Inder Raj Singh, working as Chargeman II (Ex D'man) in O.L.F. Dehradun, resident of * 58/2, Nalapani, Raod, Dehradun.
8. M.P. Singh son of Shri Santokh Singh, working as a Chargeman II (Ex D'Man) in O.L.F. Dehradun, resident of Santokh Nivas, Bank Colony, Raipur Road, Adhoiwala, Dehradun.
9. I. N. Ghasal son of Shri K.N. Ghosal, working as Chargeman II (Ex D'man) in O.F.D. Dehradun, resident of C-243/3, Type-III O.F. Estate, Raipur, Dehradun.

.....Applicants.

(BY ADVOCATE SHRI LALJI SINHA)

V e r s u s

1. Union of India through Secretary, Ministry of Defence, Sena Bhawan, New Delhi.
2. Chairman/Director General, Ordnance Factory, Board, 10-A Auckland Road, Calcutta-700001.

3. General Manager, Opto-Electronics, Factory,
Raipur, Dehradun-248008.

4. General Manager, Ordnance Factory,
Raipur Dehradun-248008.

..... Respondents.

(BY ADVOCATE SHRI N. B. Singh and KM. S. SRIVASTAVA)

O R D E R (Oral)

(By Hon. Mr. S. Das Gupta, Member-A)

This application was filed jointly by 9 applicants who are Ex-Draftsman of O.L.F./O.F.D. They have sought the benefit of the Government of India, Ministry of Finance Order dated 13th March, 1984 and have prayed that they be given revised scale of pay at par with Grade II Draughtsmen of C.P.W.D. with arrears from the date of revision of pay.

2. The controversy in this matter arose out of a decision given in arbitration in respect of the Draughtsmen of the C. P. W. D.. Subsequently the benefit granted to the Draughtsmen of C.P.W.D. were extended to other Govt. departments also with certain stipulation. Thereafter a large number of cases were filed in different Courts regarding extension of benefits given to Draughtsmen of various departments. All these controversies have now been set at a rest by the decision of Hon'ble Supreme Court rendered in Civil Appeal No. 1433 of 1995 (Union of India vs. Devashish Kar & others. The decision which was rendered on 27.9.1995 has been reported in Judgements Today (5) 1995 Supreme Court page 543.

3. In view of the foregoing there is nothing further to adjudicate. The rights of the applicants shall abide by the direction contained in the aforesaid decision of Hon'ble Supreme Court. The petition is disposed of accordingly. Parties shall bear their own costs.

Th
MEMBER-(J)

lR
MEMBER-(A)

Dt/- July 18, 1996.

(pandey)